

हे प्रति कितना जल्दी सम्भव होगा वह समा-
पत्त पर रख दी जायेगी।

Life Insurance Corporation

445. Shri P. G. Deb: Will the Minister of Finance be pleased to state

(a) the total number of life insurance policy holders in the country who had their policies paid up when the life insurance business was nationalised, and

(b) the number of Government employees, both at the Centre and States, who had their policies paid up after the above business was nationalised?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b) The information is being collected and will be laid on the Table of Lok Sabha when it becomes available

Development of Laccadive Islands

446. Shri Nallakoya: Will the Minister of Home Affairs be pleased to state

(a) whether the Second Five Year Plan for the Laccadive, Minicoy and Amindivi Islands has been prepared,

(b) if so, the details thereof and the action taken by Government for the implementation of the same, and

(c) the steps taken by Government to open Post Offices and to provide other facilities of communications in the Islands?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) The Second Five Year Plan of Laccadive, Minicoy & Amindivi Islands has not yet been prepared. The proposals of the Administrator in regard to the Plan have, however, been received and are at present under consideration of the Government

(b) Does not arise

(c) It is proposed to open extra-departmental Post Offices in all the major islands as there is at present

no scope for regular Post Offices. It is also proposed to establish Wireless Stations in all the major islands which could be used for transmitting public telegrams as well

High Power Coal Council

447. Shri D. C. Sharma: Will the Minister of Steel, Mines and Fuel be pleased to state the number of meetings held during the months of May, June and July, 1957, and the important decisions taken by the High Power Coal Council?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): No meeting of the Coal Council was held during May, June and July 1957. The Council has, however, appointed four Committees on—

- 1 assessment of resources,
- 2 requirements and utilisation,
- 3 production and preparation; and
- 4 transportation

These Committees are meeting and collecting data on their respective subjects. The report of the second Committee is expected very shortly

Zonal Councils

448. Shri D. C. Sharma: Will the Minister of Home Affairs be pleased to state how many meetings of the different Zonal Councils have been held so far?

The Minister of State in the Ministry of Home Affairs (Shri Datar): The Zonal Councils for the Northern, Eastern, Central and Southern Zones have met once. The Western Zonal Council is expected to meet in the near future

Ex-Servicemen's Post-War Reconstruction Fund

449. Shri D. C. Sharma: Will the Minister of Defence be pleased to state:

(a) the amount initially given to the erstwhile States of PEPSU from

the Ex-Servicemen's Post-War Reconstruction Fund;

(b) the amount that has been spent by the late Government of PEPSU out of the Ex-Servicemen's Post-War Reconstruction Fund; and

(c) the number of Ex-servicemen allotted land in erstwhile PEPSU State and the acreage of the land so allotted?

The Deputy Minister of Defence (Sardar Majithia): (a) A sum of Rs. 35,42,459 was allotted to the State of Pepsu from the Post-War Reconstruction Fund. The amount was not, however, released to the State but pooled into the Central Post-War Resettlement Fund. Grants and loans are given from this Fund to such of the States whose allotments were pooled, for financing their resettlement and welfare schemes for ex-servicemen.

(b) Rs. 3,86,882.

(c) 58 ex-servicemen have been selected for allotment of 580 acres of land in erstwhile Pepsu State.

Sarnath

450. Shri D. C. Sharma: Will the Minister of Education and Scientific Research be pleased to state:

(a) the amount spent on the maintenance of Sarnath during 1956-57; and

(b) the amount proposed to be spent during 1957-58?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) Rs. 15,485.

(b) Rs. 16,328.

Soft Drinks Centres in Delhi

451. Shri D. C. Sharma: Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question, No. 1251 on the 20th December, 1956 and State how many more Centres have since been opened for soft drinks and milk in Delhi as part of the Prohibition Programme?

The Minister of State in the Ministry of Home Affairs (Shri Datar): No more centres for soft drinks and milk have been opened.

Delhi Police

452. Shri D. C. Sharma: Will the Minister of Home Affairs be pleased to state:

(a) the number of police personnel of the Delhi State, who have been suspended, reduced in rank, discharged or dismissed as a result of decisions of courts of law during 1957 so far; and

(b) the number of appeals filed against such decisions and the results thereof?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) (i) suspended	5
(ii) reduced in rank	Nil
(iii) discharged	Nil
(iv) dismissed	2

(b) Two. Both are pending in Court.

Sahitya Akademi

453. Shri Mahanty: Will the Minister of Education and Scientific Research be pleased to state the activities undertaken by the Sahitya Akademi in 1956-57?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): A Statement is laid on the Table. [See Appendix II, annexure No. 63.]

Museums in States

454. Shri Mahanty: Will the Minister of Education and Scientific Research be pleased to state whether Government propose to finance some of the Museums in States which are at present in a neglected condition?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): Financial assistance will be made available by the Central Government to State

Governments for specific schemes of development of principal State Museums only.

All India Service Officers' History

455. { Pandit D. N. Tiwary:
Shri Ram Krishan:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a new edition of History of Services of the All India Service Officers is under preparation; and

(b) if so, the particulars it will contain?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) Yes.

(b) It will contain such details as the officer's date of birth, his educational career, the date of his joining Government Service and the various posts held by him from time to time.

Enquiry into the Death of Dr. Ambedkar

456. Shri B. C. Kamble: Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 574-A on the 29th May 1957, and state:

(a) the names of persons whose statements were recorded at the time of death of Dr B R Ambedkar; and

(b) what person or persons conducted the said enquiries?

The Minister of Home Affairs (Pandit G. B. Pant): (a) and (b). The enquiries were conducted by the Delhi Police authorities who, during the course of their investigation, obtained the statements of—

1. Shri Yashwant Rao, son of the late Dr. B. R. Ambedkar,
2. Shrimati Sharda Bai Ambedkar, widow of the late Dr. B. R. Ambedkar, and
3. Shri C. G. Buleskar, brother-in-law of Mrs. Sharda Bai Ambedkar,

among others. There was, however, no occasion to record the statement of any person at the time of Dr. Ambedkar's death.

Government Employees of Tripura

457. Shri Dasaratha Deb: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the wage-scale of the Government employees of Tripura is much lower than the wage-scale of Government employees in West Bengal; and

(b) whether Government propose to raise the present wage scale of Government employees of Tripura?

The Minister of Home Affairs (Pandit G. B. Pant): (a) No.

(b) Does not arise.

Umakanta Academy High School Boarding House, Agartala

458. Shri Dasaratha Deb: Will the Minister of Education and Scientific Research be pleased to state:

(a) whether any representation has been made to Government by the students of Umakanta Academy High School Boarding House, Agartala (Tripura) regarding inadequacy of supply of ration;

(b) whether it is a fact that the contractor who obtained tender to supply rations to the boarders has been supplying only four *chataks* of rice per meal per head;

(c) the steps taken in the matter; and

(d) the total amount of money being spent per annum on messing in the Boarding House?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali) (a) Yes, Sir.

(b) and (c). The management has fixed the rate of rice at 4 *chataks* per meal per boarder which is the average standard rate of rice ration.

Usually this is sufficient but if there is a shortage on any day an extra quantity of rice is cooked.

(d) 1955-56 Rs. 22,859-4-0
1956-57 Rs. 24,254-0-0

Army and Air Force Canteens

459. Shri Narayanankutty Menon: Will the Minister of Defence be pleased to state:

(a) whether Government have framed any rules regarding the service conditions of employees working in the canteens of the Army and Air Force;

(b) if so, what are the rules;

(c) whether Government have received any representation from these employees regarding the pay and other service conditions; and

(d) if so, the action taken on such representation?

The Deputy Minister of Defence (Sardar Majithia): (a) and (b) Employees working in the Army and Air Force Canteens are not Government Servants and the question of Government framing any rules regarding their service conditions does not arise.

(c) Not recently.

(d) Does not arise.

Political sufferers in Manipur

460. Shri L. Achaw Singh: Will the Minister of Home Affairs be pleased to state:

(a) how many persons have been given lands or monetary help as political sufferers in the territory of Manipur during 1947-56;

(b) how many persons applied for help or relief as political sufferers; and

(c) how many applications have been rejected?

The Minister of Home Affairs (Pandit G. B. Pant): (a) None.

(b) Thirty-two.

(c) Four.

Movement of Coal

461. Dr. Ram Subhag Singh: Will the Minister of Steel, Mines and Fuel be pleased to state the total quantity of coal moved by railways during 1956?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): 35,408 million tons of coal (including coke) was moved by railways during 1956.

Tour Programmes of Ministers

462. Shri T. B. Vittal Rao: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the tour programmes of ministers are circulated in advance; and

(b) if so, the names of the departments to whom they are circulated?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) Yes.

(b) The attention of the hon'ble Member is invited to the Press Note dated the 26th June, 1957 issued on the subject.

Assistance to Scientists

463. Dr. Ram Subhag Singh: Will the Minister of Education and Scientific Research be pleased to state:

(a) since when the Scheme for Partial Financial Assistance to Indian Scientists going abroad has been put into operation; and

(b) how many scientists have so far been helped under this Scheme?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) 1948-47.

(b) 29. Six more scientists will be given assistance during the current financial year.

४६४ श्री मन्मथल ब्यास : क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि-

(क) उच्च न्याय में प्रतिरक्षा विभाग के पास कितनी बीघा चरागाहें हैं;

(ख) इस से सरकार को १९५० में अब तक कितने आर्य हुईं तथा इन के प्रबंध आदि पर कितना व्यय हुआ;

(ग) क्या ये चरागाहें प्रतिरक्षा विभाग के काम में नहीं आ रही हैं;

(घ) क्या राज्य सरकार ने इन्हें वापस मांगा है, और

(ङ) यदि हा, तो प्रतिरक्षा विभाग ने इस विषय में क्या निर्णय किया है ?

प्रतिरक्षा उपमंत्री (सरदार बजबीठिया) :

(फ), (ग), (घ) तथा (ङ). प्रतिरक्षा मंत्रालय के अधिकार में उच्च न्याय में कोई चरागाहें नहीं हैं। सही वित्तीय एकीकरण के फलस्वरूप सेना ने उच्च न्याय में लगभग ५००० बीघा घास की बीड़ अपने अधिकार में ली थी। यह बीड़े बाद में अक्टूबर १९५५ में मध्य भारत (वर्तमान मध्य प्रदेश) सरकार को प्रदान कर दी गईं।

(ख) जितना समय यह बीड़े प्रतिरक्षा विभाग के अधिकार में रही उनसे ४५५५६ रुपये आर्य हुईं। उनके प्रबंध पर विशेषतः कोई व्यय नहीं किया गया।

Madras High Court

465. Shri Tangamani: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a proposal has been received from Madras High Court and Madras State Government for the appointment of two additional temporary judges for the Madras High Court; and

(b) if so, the action taken there-

The Minister of Home Affairs (Pandit G. B. Pant): (a) and (b). Yes, two temporary posts of Additional Judges have been sanctioned for the Madras High Court. Proposals for filling these posts are under consideration.

Class III Employees

466. { Shrimati Parvathi Krishnan:
Shri D. C. Sharma:

Will the Minister of Home Affairs be pleased to state:

(a) the total number of temporary Class III employees now working in Government of India offices;

(b) the number among them who have completed one year and over of continuous service;

(c) the number expected to be made permanent in the near future; and

(d) whether there is any scheme to make the employees permanent after a certain period of service?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) and (b) The information is being collected and will be laid on the Table of the House in due course.

(c) It is not possible to indicate the number of temporary employees expected to be made permanent in the near future, because confirmations are—

(i) dependent on the number of permanent vacancies which may occur from time to time; and

(ii) made in accordance with the rules for each service, grade or post.

(d) The policy of Government is that 80 per cent of the posts which have been in existence for more than 3 years and which are required on a long term basis should be made permanent. After three years of approved service, temporary employees are also awarded quasi-permanent

status which confers security of tenure as well as pensionary benefits analogous to those available to permanent employees.

Allotment of Cement and Steel to Collieries

467. **Shri Matin:** Will the Minister of Steel, Mines and Fuel be pleased to state:

- (a) the quota of cement and steel allotted during the second quarter of the year to Government collieries; and
- (b) the quota of cement and steel allotted during the same period to private collieries?

The Minister of Steel, Mines and Fuel (**Sardar Swaran Singh**): (a) and (b). The required information for the quarter April to June, 1957 is given below:—

	(a) Govt. collieries Tons	(b) Private collieries Tons
Cement	7890	16110
Steel	6673.50	5600

PAPERS LAID ON THE TABLE

HYDERABAD STATE BANK (COMPENSATION) RULES

The Minister of Finance (**Shri T. T. Krishnamachari**): Sir, I beg to lay on the Table, under sub-section (3) of section 41 of the State Bank of Hyderabad Act, 1956, a copy of the Hyderabad State Bank Compensation) Rules, 1956, published in the Notification No. S.R.O. 2274, dated the 14th October, 1956. [Placed in Library. See No. S-152/57.]

FURTHER INFORMATION ON SUPPLEMENTARIES TO STARRED QUESTION No. 134

The Deputy Minister of Works, Housing and Supply (**Shri Anil K. Chanda**): Sir, I beg to lay on the Table a copy of the statement containing further information on the Supplementaries to Starred Question No. 134 answered on the 18th July, 1957.

Statement

While replying to Supplementaries to the Starred Question No. 134, on the 18th July, 1957, regarding the amount allocated to the Punjab under the Low Income Group Housing Scheme, I had *inter alia* stated that in the Second Plan, there was no target so far as the number of houses was concerned. Although I had also mentioned that Rs. 40 crores had been allotted and the maximum help that could be given in regard to any particular house was Rs. 8,000/- from which it should normally be possible to calculate the number of houses, which could be built out of Rs. 40 crores, I would like to add that a target of 68,000 houses had actually been laid under the 2nd Five Year Plan but this target would, of necessity, be regarded as notional rather than physical due to various changing factors, such as, pre and post-budget rise in the cost of building materials, revision of ceiling costs in the case of Local Bodies and wide flexibility in the permissible costs of construction.

BUSINESS ADVISORY COMMITTEE FIFTH REPORT

Sardar Hukam Singh (Bhatinda): Sir, I beg to present the Fifth Report of the Business Advisory Committee.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

EXPLOSION OF A RAILWAY WAGON AT ASANSOL RAILWAY STATION ON 31-7-57

Shri Tangamani (Madurai): Sir, under Rule 197, I beg to call the attention of the Minister of Railways to the following matter of urgent public importance and I request that he may make a statement thereon:

"The explosion of a Railway wagon at Asansol Railway Station on the 31st July, 1957."

The Minister of Railways (**Shri Jagjivan Ram**): Sir, a covered goods wagon loaded with over 100 packages of fireworks, booked from stations in Madras State to a number of stations